



\$~35.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5164/2024 & CM APPL. 21109/2024, CM APPL. 21110/2024

SANKALP RECREATION PVT LTD

..... Petitioner

Through: Mr. Neeraj Malhotra, Sr. Adv. with
Mr. Anupam Dwivedi, Mr. Vikash
Kr. Sinha, Advs.

versus

**UNION OF INDIA THROUGH MINISTRY OF RAILWAYS AND
ANR**

..... Respondents

Through: Mr. Tushar Mehta, Solicitor General
of India with Mr. Saurav Agrawal,
SC, Mr., Shivam Chaudhary, Mr.
Rajat Chhabra, Mr. Anshuman
Chowdhury, Ms. Kavya Pahwal, Mr.
Ajay Sharma, Ms. Saloni Paliwal,
Advs. for IRCTC.
Mr. Jayant Mehta, Sr. Adv. with Mr.
Rajat Aneja, Mr. Jasmeet Singh, Mr.
Mahinder Singh Hura, Mr.
Pushpendra S. Bhadoriya, Mr. Vijay
Sharma, Mr. Anurag Sarada, Mr.
Pranav Menon, Mr. Aditya Sharma,
Advs. for R-3.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

%

15.04.2024

1. Learned senior counsel for the petitioner states that he has filed an amendment application as well as an impleadment application. However, the same are not on record. Let the same be brought on record forthwith.



2. List on 23rd April, 2024.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

APRIL 15, 2024

N.Khanna